

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 202 of 2020**

**IN THE MATTER OF:**

Kridhan Infrastructure Pvt. Ltd. (now known as  
Krish Steel and Trading Pvt. Ltd.) & Anr. ...Appellants

Versus

Venkatesan Sankaranarayan & Anr. ...Respondents

**Present:**

**For Appellants: Mr. H.L. Tiku, Senior Advocate with Mr. Udit  
Chauhan and Mr. Aditya Arora, Advocates.**

**For Respondents: Mr. P.V. Dinesh, Mr. Ashwini Kumar Singh and  
Ms. Sindhu T.P., Advocates for Liquidator.**

**O R D E R**

**03.02.2020** Learned Counsel for the Appellant submits that the Appellant intends to comply with the 'Resolution Plan' already approved.

To decide the issue, we give one opportunity to the Appellant to file additional affidavit giving the time-frame for compliance of the approved 'Resolution Plan'.

In the meantime, let notice be issued on the Respondents.

Mr. Ashwini Kumar Singh, learned Counsel appears on behalf of the Liquidator. No further notice is required to be issued. Learned Counsel for the Liquidator is allowed time to file reply affidavit after receipt of additional affidavit.

Post the case 'for orders' on **17<sup>th</sup> February, 2020**. The Appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)